THE SECOND SCHEDULE
(See Section 163 A)
SCHEDULE FOR COMPENSATION FOR THIRD PARTY FATAL ACCIDENT/INJURY CASES CLAIMS

1.  (a) **Fatal Accidents:**

   Compensation payable in case of Death shall be five lakh rupees.

   (b) **Accidents resulting in permanent disability:**

   Compensation payable shall be \( = \text{Rs. } 5,00,000/\times \text{percentage disability as per Schedule I of the Employee’s Compensation Act, 1923 (8 of 1923)} \):

   Provided that the minimum compensation in case of permanent disability of any kind shall not be less than fifty thousand rupees.

   (c) **Accidents resulting in minor injury:**

   A fixed compensation of twenty five thousand rupees shall be payable:

   2. On and from the date of 1\textsuperscript{st} day of January, 2019 the amount of compensation specified in the clauses (a) to (c) of paragraph (1) shall stand increased by 5 per cent annually.]

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